

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

LUCKNOW BENCH, LUCKNOW.

ACV

O.A.No.245/91(L).

Date of Order: 23rd October, '91.

A.K. Srivastava

- Applicant.

Mr. A. Bose

- Counsel for the
Applicant.

vs.

U.O.I.

- Respondents.

CORAM:

1. The Hon'ble Mr. Kaushal Kumar - Vice Chairman.
2. The Hon'ble Mr. S.N. Prasad - Member (Judl.)

Mr. Kaushal Kumar, Vice Chairman.

In this application filed under Section 19 of the Administrative Tribunals Act, 1985, the relief prayed for is as follows :-

- i) direction be issued to the respondents to immediately complete the disciplinary proceedings pending against the applicant,
- ii) a direction to be issued to the respondents to immediately consider the applicant for regularisation on the post of Senior Stenographer with all consequential benefits of seniority on the said post with effect from the date of his appointment on the said post i.e. 16.3.1983,
- iii) a direction be issued to the respondents to immediately consider and finalise the prayer of the applicant for grant of Medical leave for the period 24.10.1988 to 13.7.1989 and also sanction him medical re-imbursement of the expenses incurred by him in his own treatment and treatment of his mother, and
- iv) grant any other relief deemed fit and proper in the circumstances of the case including an order awarding the costs of this application in favour of the petitioner and against the respondents hereto.

Arshad
23/10/91

(AS)

O.A.No.245/91 (L) .

The learned counsel for the applicant states that the disciplinary proceedings have since been completed against the applicant and an order imposing upon ^{him} the penalty of removal from service has been passed. The learned counsel also states that the penalty imposed on the applicant has been challenged through a separate O.A. No.471/91. In view of the statement made by the learned counsel at the Bar, the present application has become infructuous and the relief ^{prayed} ~~cannot~~ be considered since the applicant is no longer in service. The application is accordingly dismissed with no order as to costs.


(S.N. PRASAD) ~ 3/10/91
MEMBER (JUDL.)


23/2/91
(KAUSHAL KUMAR)
VICE CHAIRMAN.